

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'D': NEW DELHI  
(Through Video Conferencing)**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER  
AND  
MS. SUCHITRA KAMBLE, JUDICIAL MEMBER**

**ITA No.4963/Del/2018  
Assessment Year : 2007-08**

**Mansi Promoters P. Ltd.  
2853 & 54, 1<sup>st</sup> Floor,  
Street No. 5, Chuna Mandi,  
Pahar Ganj, New Delhi.  
PAN No. AAACM9067E**

**Vs. ITO  
Ward 16(2)  
New Delhi.**

(Appellant)

(Respondent)

Appellant by : None

Respondent by : Shri Gaurav Pundir, Sr. DR

Date of hearing : 29.09.2021

Date of pronouncement : 29.09.2021

**ORDER**

**PER R.K. PANDA, A.M.**

This appeal by the assessee for the assessment year 2007-08 is directed against the order of Ld. CIT(A)-42, New Delhi dated 12.04.2018.

2. None appeared on behalf of assessee at the time of virtual hearing. The learned counsel for the assessee, vide its letter dated 26.08.2021, received by email, has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.

4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.

5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 29.09.2021

Sd/-  
**(SUCHITRA KAMBLE)**  
**JUDICIAL MEMBER**

\*Kavita Arora, Sr. PS

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

Sd/-  
**(R.K. PANDA)**  
**ACCOUNTANT MEMBER**

By Order  
Assistant Registrar,  
ITAT, Delhi

